

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.5126/2022

(Arising out of impugned final judgment and order dated 13-12-2021 in WC No. 59863/2015 passed by the High Court Of Judicature at Allahabad)

SUN TOWER RESIDENTS WELFARE ASSOCIATION

Petitioner(s)

VERSUS

GHAZIABAD DEVELOPMENT AUTHORITY & ORS.

Respondent(s)

(IA No. 118438/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 238775/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 238776/2023 - DISPENSING WITH AUTHENTIC TRANSLATION
IA No. 42521/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 42519/2022 - EXEMPTION FROM FILING O.T.
IA No. 143279/2022 - EXEMPTION FROM FILING O.T.
IA No. 238770/2023 - INTERVENTION APPLICATION
IA No. 131536/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES)

WITH

SLP(C) No. 17972/2022 (XI)

IA No. 144582/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 40605/2023 - EXEMPTION FROM FILING O.T.

IA No. 144580/2022 - EXEMPTION FROM FILING O.T.

IA No. 162757/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES)

Date : 13-08-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. S.K.Pal, Adv.
Mr. Arnab Pal, Adv.
Mr. Sunil Kumar Sharma, AOR

For Respondent(s) Mr. Ravindra Kumar, Sr. Adv.
Ms. Tulika Mukherjee, AOR
Mr. V. Aravind, Adv.
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.

Mr. Rudra Pratap, Adv.
Mr. Tushar Randhawa, Adv.
Mr. Aakash Sirohi, AOR
Mr. Indra Lal, Adv.

Mr. V. Giri, Sr. Adv.
Mr. Rajesh P., AOR
Mr. Rajat Joneja, Adv.
Mr. Deeptanshu Jain, Adv.
Mr. Harshed Sundar, Adv.

Mr. S. S. Shroff, AOR
Mr. Mohit Singh, Adv.
Ms. Priyanka Khosla, Adv.

For Intervener Mr. Tejas Karia, Adv.
 Mr. Mohit Singh, Adv.
 Ms. Priyanka Khosla, Adv.
 Mr. S.S. Shroff, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A. No.238775/2023, I.A. No.238776/2023 and I.A. No.238770/2023 in
SLP (C) No.5126/2022

Heard learned counsel appearing for the applicant.

The applicant is not concerned with the property subject
matter of the special leave petition.

If the applicant has any grievance against Ghaziabad
Development Authority, it is for the applicant to adopt appropriate
proceedings in accordance with law.

I.A. No.238775/2023, I.A. No.238776/2023 and I.A.
No.238770/2023 are, accordingly, dismissed.

SLP (C) No.5126/2022 and SLP(C) No. 17972/2022

Time is sought on behalf of learned counsel appearing for the
petitioner.

List on 12th November, 2024.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)